

**Large NPAs with banks**

374. SHRI K. R. ARJUNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there are twelve large Non-Performing Assets with the banks;

(b) if so, the details thereof;

(c) whether it is also a fact that the banks may see provisions for doubling this year; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Reserve Bank of India (RBI) has issued directions to certain banks for referring 12 accounts, with fund and non-fund based outstanding amount greater than ₹ 5000 crore and with 60% or more classified as non-performing as of 31.3.2016, to initiate insolvency process under the Insolvency and Bankruptcy Code, 2016.

(c) and (d) As per RBI data, provisions for Non-performing Assets of Public Sector Banks, were ₹ 2,94,995 crore as on 31.3.2017, and increased to ₹ 3,23,019 crore as on 30.9.2017.

**Unaccounted foreign assets in British Virgin Island**

375. SHRI AMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income-Tax Department has since completed its probe on charges against few persons with unaccounted foreign assets of several thousand crores in British Virgin Island, Caribbean tax haven;

(b) if so, the details thereof; and

(c) whether the chargesheet has been filed in the Court and if so, the details thereof including the status of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) The Income tax Department takes appropriate action in suitable cases, where credible information is received about persons with unaccounted foreign assets in various foreign jurisdictions including British Virgin Island and Caribbean countries. Such actions include searches, surveys, assessment of income, levy of tax,